

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. 137(ND)14
CA. NO.

CORAM:

PRESENT: SH. S.K. MOHAPATRA
HON'BLE MEMBER (T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.07.2017

NAME OF THE COMPANY: M/s Sanjeev Kumar Gupta & Ors. V/s. M/s. Shiva International Pvt. Ltd. & Ors

SECTION OF THE COMPANIES ACT: 397/398

<u>S.NO.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
---------------------	--------------------	---------------------------	------------------------------	-------------------------

Present: Mr. Gaurav Sawhney, Advocate of the Petitioner
Mr. Sayanton Mondal, Advocate for the Respondent
Mr. Angad Gulati, Advocate for the Respondent

Order

Despite opportunity, no reply has been filed by the petitioner to the respondent's application for setting aside the ex parte order dated 20th December 2016. Accordingly in view of the reasons stated in the said application, this Bench is of the view that in interest of justice the same is required to be set aside. Though the learned counsel for the petitioner has verbally objected to the same, the law of the point is well settled that even in the light of the ex parte proceedings, an applicant can join in at the current stage of proceedings.



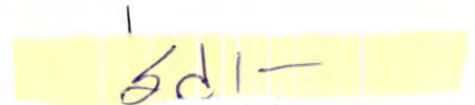
Contd/-.....

The arguments in this case have not been advanced as yet. In view of the same, the impugned order is set aside subject to payment of Rs. 5,000/- as costs to the Prime Minister's Relief Fund. The pleadings are stated to be complete. Be listed for final arguments.

To come up on 1st August 2017.



[S.K. MOHAPATRA]
MEMBER [T]



[INA MALHOTRA]
MEMBER [J]

(Shipra Mittal)